

**Court No. - 21**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 2681 of 2023

**Petitioner :-** Tehsil Sikandarpur Bar Association

**Respondent :-** State Of U.P. And 4 Others

**Counsel for Petitioner :-** Sunil Kumar Singh,Raj Kumar Singh

**Counsel for Respondent :-** C.S.C.

**Hon'ble Manoj Kumar Gupta,Acting Chief Justice**

**Hon'ble Kshitij Shailendra,J.**

1. Counsel for the petitioner states that the respondents are not issuing certified copy of the order sheet and therefore the petitioner is unable to file the same.
2. The present petition, filed in public interest, questions the course adopted by the revenue officials in attempting to clear their pendency by dismissing all the cases in default, in view of direction of the State Government in the circular letter dated 5.10.2023, fixing time frame for deciding cases of different nature.
3. Learned counsel for the petitioner submits that it is only leading to multiplicity of litigation, as in all such cases, now restoration applications are being filed and which are being allowed in routine course, as the officials know that their previous orders were not valid.
4. Although we appreciate the effort of the State Government taken for reduction of arrears, but we do not approve of the manner in which the said objective is being attained.
5. We therefore direct the Revenue Secretary to examine the issue and decide what remedial measures he has to take so that such kind of en-masse dismissal orders are not passed. He will file his affidavit disclosing the steps taken by him in this behalf.

6. Sri Manish Goyal, learned Additional Advocate General, assisted by Ms. Akansha Sharma, will communicate the instant order to the Revenue Secretary so that remedial measures are taken forthwith and the instant order is complied with.

7. List as fresh on 29.1.2024.

**(Kshitij Shailendra, J.) (Manoj Kumar Gupta, A.C.J.)**

**Order Date :- 12.1.2024**

Jaideep/-